

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 22/AM15
HELD ON 27.08.2014
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 22/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 27.08.2014 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri R.C. Meena, Dy. DGFT
- 4) Shri S.K. Panigrahi, Economic Officer

2. The Committee confirmed Minutes of NC Meeting No. 21/AM15 held on 20.08.2014.

3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-95		NC No.: 22/AM15 Dt. 27.08.2014	AKZO NOBEL INDIA LTD. (EARLIER KNOWN AS M/S ICI INDIA LTD.)					Status: Deferred
Hqrs. F. No.	01/87/162/58/ AM14/DES-VII	01/87/162/59/ AM14/DES-VII	01/87/162/60/ AM14/DES-VII	01/87/162/61/ AM14/DES-VII	01/87/162/62/ AM14/DES-VII	01/87/162/63/ AM14/DES-VII	01/87/162/64/ AM14/DES-VII	01/87/162/65/ AM14/DES-VII
RLA F. No.	03/24/40/696/ AM04	03/24/40/1790/ AM03	03/24/40/85/ AM04	03/24/40/10/ AM04	03/24/40/165/ AM02	03/24/40/92/ AM02	03/24/40/1444/ AM02	03/24/40/967/ AM04
Adv. Lic. No.	0310214142 dt. 15.07.2003	0310183237 dt. 10.02.2003	0310221068 dt. 27.08.2003	0310198236 dt. 28.04.2003	0310086853 dt. 01.06.2001	0310086851 dt. 01.06.2001	0310151310 dt. 01.08.2002	0310225143 dt. 16.09.2003

Request: Fixation of adhoc norms against following eight Advance Authorizations of M/s Akzo Nobel India Ltd., Mumbai

Decision: The Committee considered the case and it was decided to forward a copy of RLA's e-mail alongwith all other relevant documents to D/o C&PC to obtain their comments.

Deferred for one week.


 राहु चरण मीणा/R. C. MEENA
 उप निदेशक (विदेश व्यापार)
 Dy. Directorate General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-11
 Udyog Bhawan, New Delhi-11

Case No. A-96	SELOWRAP INDUSTRIES PVT. LTD.	HQ F. No. 01/87/162/00189/AM14/DES-VII	Status: Rejected
NC No.:22/AM15 Dated: 27.08.2014	Adv. Lic. No. 0310652471 dated 08.09.2011	RLA F. No. 03/95/040/00451/AM12	

Request: Fixation of adhoc norms for the export products "Insulation Tube of different grade (115 Items)" against Advance Authorization No. 0310652471 dated 08.09.2011

Decision: A D/L No. 7(68)/2014-TSW dated 19.03.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 29.04.2014 and 30.06.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to **reject** the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.

Case No. A-97	AUTOMOTIVE TYRE MANUFACTURERS ASSOCIATION (ATMA)	Status: Deferred
NC No.:22/AM15 Dated: 27.08.2014	HQ F. No. 01/87162//00153/AM14/DES-VII	

Request: Amendment in the description of Import Item No. 6 of SION A – 1663; Import Item No. 4 of SION A-1722 and SION A-1665 (Rubber Products)

Decision: It was noted that DIPP has called for certain information vide their letter no 12/1/2014-TSW dated 31.1.2014 followed by this office reminder dated 6.3.2014, 12.5.2014 and 14.8.2014. Representative of DIPP present in the meeting stated that ATMA has furnished some information which is not specific, hence thereof again called for specific information, which is awaited from ATMA. Accordingly committee decided to deferred the case for two weeks.

Case No. A-98	AUTOMOTIVE TYRE MANUFACTURERS ASSOCIATION (ATMA)	Status: Deferred
NC No.:22/AM15 Dated: 27.08.2014	HQ F. No. 01/87162//00007/AM15/DES-VII	

Request: Allow quantity against Import Item No. 10 (Miscellaneous Chemicals) under SION A – 1663 (Rubber Products) for export product "All Types Steel Truck Radial Tyres (Tube Type)".

Decision: It was noted that DIPP has called for certain information vide their letter no 12/1/2014-TSW dated 22.05.2014 followed by this office Reminder dated 14.07.2014 giving 15 days time for submission of information. Representative of DIPP present in the meeting stated that ATMA has furnished some information which is not specific, hence thereof again called for specific information, which is awaited from ATMA. Accordingly committee decided to deferred the case for two weeks

राज कृष्ण मेहता/R. C. MEHTA
उप महानिदेशक (विदेश व्यापार)
Dy. Directorate General of Foreign Trade
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Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

Case No. A-99	NITREX CHEMICALS INDIA LTD.	HQ F. No. 01/83/050/00087/AM06/DES-VII	Status: Approved
NC No.:22/AM15 Dated: 27.08.2014	Adv. Lic. No. 0510157710 dated 16.05.2005	RLA F. No. 05/24/040/00087/AM06	

Request: Clarification sought for by CLA, New Delhi regarding acceptance of Chartered Engineer Certificate using input in the export product for redemption of Advance Authorization No. 0510157710 dated 16.05.2005 in respect of M/s Nitrex Chemicals India Ltd., New Delhi

Decision: Technical Representative of D/o C&PC present in the Meeting clarified that the export product in this case Industrial Nitrocellulose containing Di Butyl Phthalate to the extent of 20+/-1% is normally made of 20+/-1% Di Butyl Phthalate as this is a normal Industrial practice.

Hence, in light of this we can delete the condition “containing Di Butyl Phthalate to the extent of 20% + -1%” from the export product for the purpose of regularization only. Accordingly, the Committee decided to amend the description of Export Product to read as “Industrial Nitrocellulose containing Di Butyl Phthalate”

Case No. A-100	TEGA INDUSTRIES LTD.	HQ F. No. 01/87/050/00114/AM10/DES-VII	Status: Deferred
NC No.:22/AM15 Dated: 27.08.2014	Adv. Lic. No. and Date 0210128531 dated 02.07.2009	RLA F. No. 02/24/040/00051/AM10	

Request: Amendment in the description of Export Product against Advance Authorization No. 0210128531 dated 02.07.2009

Decision: A D/L No. 12(7)/2012-TSW dated 16.05.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 17.06.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Deferred for four weeks.

रतन चरण मीना/R. C. MEENA
उप महानिदेशक (विदेश व्यापार)
Dy. Directorate General of Foreign Trade
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Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

Case No. A-101	PLATINIUM TIE-UP PVT. LTD.	HQ F. No. 01/87/050/00037/AM14/DES-VII	Status: Deferred
NC No.:22/AM15 Dated: 27.08.2014	Adv. Lic. No. 0810119577 dated 20.03.2013	RLA F. No. 08/24/040/00448/AM13	

Request: Enhancement in the quantity allowed for Import Item No. 1 – Polypropylene Granules against Advance Authorization No. 0810119577 dated 20.03.2013.

Decision: A D/L No. 46011/46/2013-PC.II dated 05.03.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.05.2014 and 08.07.2014. Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-102	PORUS LABORATORIES PVT. LTD.	HQ F. No. 01/87/050/00216/AM13/DES-VII	Status: Deferred
NC No.:22/AM15 Dated: 27.08.2014	Adv. Lic. No. 0910053234 dated 12.07.2012	RLA F. No. 09/24/040/00178/AM13	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0910053234 dated 12.07.2012

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-103	PORUS LABORATORIES PVT. LTD.	HQ F. No. 01/87/050/00274/AM13/DES-VII	Status: Deferred
NC No.:22/AM15 Dated: 27.08.2014	Adv. Lic. No. 0910053844 dated 17.09.2012	RLA F. No. 09/24/040/00293/AM13	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0910053844 dated 17.09.2012

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

राम चरण भीणा / R. C. MEENA
उप महानिदेशक (विदेश व्यापार)
Dy. Directorate General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi-11

Case No. A-104	PARADISE POLYMERS LTD.	HQ F. No. 01/87/050/00196/AM14/DES-VII	Status: Deferred
NC No.:22/AM15 Dated: 27.08.2014	Adv. Lic. No. 0310744316 dated 06.08.2013	RLA F. No. 03/95/040/00370/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310744316 dated 06.08.2013

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-105	DURA LINE INDIA PVT. LTD.	HQ F. No. 01/87/162/00023/AM15/DES-VII	Status: Withdrawn
NC No.:22/AM15 Dated: 27.08.2014	Adv. Lic. No. 0510307121 dated 03.11.2011	RLA F. No. 05/23/040/00160/AM12	

Request: Fixation of adhoc norms for the Export Product "HDPE Pipes" against Advance Authorization No. 0510307121 dated 03.11.2011

Decision: CLA, New Delhi vide letter dated 14.07.2014 has informed that the subject Advance Authorization was issued under Para 4.7.1 of HBP Vol. I on Repeat Basis vide ALC Meeting No. 11/87-ALC1/2011 dated 15.06.2011.

In view of above RLA's letter, the Committee decided to **withdraw** the case.

R. C. MEENA
Dr. Jyoti Chaudhary (विदेश व्यापार)
Directorate General of Foreign Trade
विदेश व्यापार निदेशालय
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

Case No. A-106	G B RUBBER PRODUCTS	HQ F. No. 01/87/050/00075/AM13/DES-VII	Status: Approved
NC No.:22/AM15 Dated: 27.08.2014	Adv. Lic. No. 3110054372 dated 22.05.2012	RLA F. No. 31/83/040/00240/AM12	

Request: Enhancement in the quantity of 15 Import Items in respect of Advance Authorization No. 3110054372 dated 22.05.2012

Decision: DIPP has furnished revised comments vide their letter no07/170/2012/780 dated 12.8.2014 stating that based on consumption and wastage generated in the process of manufacture as authenticated by central excise jurisdiction the comments are revised. Accordingly Committee decided to revise the norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Other articles of vulcanised rubber other than hard rubber	7197440.000 Nos. (28,504.14 kgs)	1. Natural Rubber Compound/ Relevant synthetic rubber Compounds C7T40	291.00 kgs
		2. Natural Rubber Compound/ Relevant synthetic rubber Compounds C6T40	260.00 kgs
		3. Natural Rubber Compound/ Relevant synthetic rubber Compounds E6T40	2470.00 kgs
		4. Natural Rubber Compound/ Relevant synthetic rubber Compounds E762A	950.00 kgs
		5. Natural Rubber Compound/ Relevant synthetic rubber Compounds E7T41	2240.00 kgs
		6. Natural Rubber Compound/ Relevant synthetic rubber Compounds E7T42	4006.00 kgs
		7. Natural Rubber Compound/ Relevant synthetic rubber Compounds E7T43	1341.00 kgs
		8. Natural Rubber Compound/ Relevant synthetic rubber Compounds E7T44	55.00 kgs
		9. Natural Rubber Compound/ Relevant synthetic rubber Compounds E8T40	259.00 kgs
		10. Natural Rubber Compound/ Relevant synthetic rubber Compounds EET40	475.000 kgs
		11. Natural Rubber Compound/ Relevant synthetic rubber Compounds H7T40	224.00 kgs
		12. Natural Rubber Compound/ Relevant synthetic rubber Compounds H7T42	45.00 kgs
		13. Natural Rubber Compound/ Relevant synthetic rubber Compounds N5T40	112.00 kgs
		14. Natural Rubber Compound/ Relevant synthetic rubber Compounds N6T40	85.00 kgs
		15. Natural Rubber Compound/ Relevant synthetic rubber Compounds N6T42	505.00 kgs

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विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
Indraprastha Bhawan, New Delhi

✓	16. Natural Rubber Compound/ Relevant synthetic rubber Compounds N762A	2688.00 kgs
	17. Natural Rubber Compound/ Relevant synthetic rubber Compounds N762B	47.00 kgs
	18. Natural Rubber Compound/ Relevant synthetic rubber Compounds N762C	213.00 kgs
	19. Natural Rubber Compound/ Relevant synthetic rubber Compounds N7T3G	202.00 kgs
	20. Natural Rubber Compound/ Relevant synthetic rubber Compounds N7T40	3848.00 kgs
	21. Natural Rubber Compound/ Relevant synthetic rubber Compounds N7T44	45.00 kgs
	22. Natural Rubber Compound/ Relevant synthetic rubber Compounds N862A	4258.00 kgs
	23. Natural Rubber Compound/ Relevant synthetic rubber Compounds N8T40	1051.00 kgs
	24. Natural Rubber Compound/ Relevant synthetic rubber Compounds N9T40	202.00 kgs
	25. Natural Rubber Compound/ Relevant synthetic rubber Compounds V6T40	100.00 kgs
	26. Natural Rubber Compound/ Relevant synthetic rubber Compounds V8T40	2132.00 kgs
	27. Natural Rubber Compound/ Relevant synthetic rubber Compounds VCT41	149.00 kgs
	28. Natural Rubber Compound/ Relevant synthetic rubber Compounds N8T43	3251.00 kgs


 राम चरण मीणा (विदेश व्यापार)
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-11
 Udyog Bhawan, New Delhi-11

ONLINE CASES

Case No.: 24/37/87-ALC1/2013	Party Name: SUPRABHA PROTECTIVE PRODUCTS PVT LTD	Meet No/Date: 22/87-ALC1/2014 27.08.2014	Status: Deferred
HQ File :01/87/050/00359/AM14/	RLA File :31/83/040/00093/AM14/	Lic.No/Date: 3110060151 30.08.2013	Defer Date: 17.09.2014
Decision: It was noted that the firm vide their e-mail dated 30.07.2014 has seek for advice regarding submission of information / data in reply to Point No. 5 of D/o C&PC's D/L No. 46011/111/2013-PC.II dated 12.06.2014. In this regard, it was decided to ask the firm to furnish the available information for both the export products whatever is available with them.			

Case No.: 14/33/87-ALC1/2013	Party Name: SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date: 22/87-ALC1/2014 27.08.2014	Status: Deferred
HQ File :01/87/050/00292/AM14/	RLA File :03/95/040/00295/AM14/	Lic.No/Date: 0310750172 18.09.2013	Defer Date: 17.09.2014
Decision: In response to D/L dated 17.01.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.05.2014. Comments awaited from D/o C&PC.			

Case No.: 14/37/87-ALC1/2013	Party Name: ACE SIGN IMPEX (P). LTD.	Meet No/Date: 22/87-ALC1/2014 27.08.2014	Status: Approved
HQ File :01/87/050/00349/AM14/	RLA File :03/94/040/00572/AM14/	Lic.No/Date: 0310752343 04.10.2013	
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/113/2013-PC-II dated 26.08.2014, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
PET Flakes	147.10 MT	PET Bottles Scrap	155 MT
RLA may take consequential action as per Policy / Procedures.			

Ram Charan Meena / R. C. MEENA
 Dy. Directorate General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
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 Udyog Bhawan, New Delhi-11

Case No.:16/37/87-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:22/87- ALC1/2014 27.08.2014	Status: Deferred
HQ File :01/87/050/00351/AM14/	RLA File :03/95/040/00032/AM14/	Lic.No/Date:0310754961 23.10.2013	Defer Date:24.09.2014
Decision: A D/L No. 46011/24/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 and 24.07.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:20/46/87-ALC1/2013	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:22/87- ALC1/2014 27.08.2014	Status: Approved
HQ File :01/87/050/00414/AM14/	RLA File :03/94/040/00629/AM14/	Lic.No/Date:0310757922 14.11.2013	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/105/2009-PC-II dated 21.08.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC / PE Film (Suppository)	1 kg	1. PE Film	0.1800 kg
		2. Adhesive 444A	0.0500 kg
		3. Adhesive CR 7103	0.0050 kg
		4. PVC Resin	0.5920 kg
		5. PVC Resin 557 RB	0.1470 kg
		6. Plasticizer Oil / Epoxydised Soyabean	0.04895 kg
		7. Pigment	0.00445 kg
		8. PVC Stabilizer	0.02670 kg
		9. PVC Processing Aid	0.01424 kg
		10. PVC Impact Modifier	0.09078 kg
		11. Lubricant	0.01068 kg
RLA may take consequential action as per Policy / Procedures.			

Ram Charan Meena / R. C. MEENA
 उप महानिदेशक (विदेश व्यापार)
 Dy. Directorate General of Foreign Trade
 विदेश व्यापार महानिदेशालय
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Case No.:33/46/87-ALC1/2013	Party Name:UTSAV POLYMER PRODUCTS PVT. LTD.	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
HQ File :01/87/050/00427/AM14/	RLA File :03/95/040/00652/AM14/	Lic.No/Date:0310758773 22.11.2013	Defer Date:24.09.2014
Decision: A D/L No. 46011/9/2014-PC.II dated 12.08.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

Case No.:45/46/87-ALC1/2013	Party Name:PYE TOOLS PVT.LIMITED	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Approved								
HQ File :01/87/050/00439/AM14/	RLA File :30/24/040/00044/AM14/	Lic.No/Date:3010099609 03.01.2014									
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/57/2011-PC-II dated 19.08.2014, the Committee approved following adhoc norms:											
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr> </thead> <tbody> <tr> <td>Cellulose Acetate Granules (containing 77 $\pm$ 1% Cellulose Acetate)</td><td>1 kg</td><td>Cellulose Acetate Flakes /Powder</td><td>0.770 kg</td></tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Cellulose Acetate Granules (containing 77 $\pm$ 1% Cellulose Acetate)	1 kg	Cellulose Acetate Flakes /Powder	0.770 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
Cellulose Acetate Granules (containing 77 $\pm$ 1% Cellulose Acetate)	1 kg	Cellulose Acetate Flakes /Powder	0.770 kg								
RLA may take consequential action as per Policy / Procedures.											

Case No.:2/50/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
HQ File :01/87/050/00481/AM14/	RLA File :03/94/040/00644/AM14/	Lic.No/Date:0310765120 08.01.2014	Defer Date:24.09.2014
Decision: A D/L No. 46011/3/2013-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 07.05.2014 and 30.06.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

राम चरण मीणा R. C. MEENA
 उप महानिदेशक (विदेश व्यापार)
 Dy. Directorate General of Foreign Trade
 विदेश व्यापार महानिदेशालय
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 Udyog Bhawan, New Delhi-11

Case No.:13/50/87-ALC1/2013	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:22/87- ALC1/2014 27.08.2014	Status: Rejected
HQ File :01/87/050/00492/AM14/	RLA File :34/24/040/00007/AM14/	Lic.No/Date:3410038970 08.01.2014	
9 Decision: A D/L No. 46011/26/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 and 30.06.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.			

Case No.:14/50/87- ALC1/2013	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:22/87- ALC1/2014 27.08.2014	Status: Rejected
HQ File :01/87/050/00493/AM14/	RLA File :34/24/040/00020/AM14/	Lic.No/Date:3410038972 08.01.2014	
10 Decision: A D/L No. 46011/26/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 and 30.06.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.			

Case No.:15/50/87-ALC1/2013	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:22/87- ALC1/2014 27.08.2014	Status: Rejected
HQ File :01/87/050/00494/AM14/	RLA File :34/24/040/00023/AM14/	Lic.No/Date:3410038971 08.01.2014	
11 Decision: A D/L No. 46011/26/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 and 30.06.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.			


 राम चरण मीणा (R. C. MEENA)
 उप महानिदेशक (विदेश व्यापार)
 Dy. Directorate General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-11
 Udyog Bhawan, New Delhi-11

Case No.:39/46/87-ALC1/2013	Party Name:DECO-VINYL PVT. LTD.	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Rejected
HQ File :01/87/050/00433/AM14/	RLA File :05/23/040/00268/AM14/	Lic.No/Date:0510375760 09.01.2014	
12 Decision: A D/L No. 46011/89/2008-PC.II dated 17.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 and 30.06.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.			

Case No.:2/45/87-ALC1/2013	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Rejected
HQ File :01/87/050/00394/AM14/	RLA File :31/83/040/00198/AM14/	Lic.No/Date:3110062306 27.01.2014	
13 Decision: A D/L No. 46011/66/2008-PC.II dated 02.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.05.2014 and 30.06.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.			

Case No.:19/49/87-ALC1/2013	Party Name:SUMILON POLYESTER LIMITED	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
HQ File :01/87/050/00471/AM14/	RLA File :52/24/040/00041/AM14/	Lic.No/Date:5210040659 31.01.2014	Defer Date:17.09.2014
14 Decision: In response to D/L dated 15.04.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2014. Comments awaited from D/o C&PC.			

Case No.:8/1/87-ALC1/2014	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
HQ File :01/87/050/00527/AM14/	RLA File :03/95/040/00848/AM14/	Lic.No/Date:0310769514 06.02.2014	Defer Date:17.09.2014
15 Decision: In response to D/L dated 27.05.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.08.2014. Comments awaited from D/o C&PC.			

राम चरण शर्मा/R. C. MEENA
उप महानिदेशक (विदेश व्यापार)
Dy. Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi-11

16	Case No.:6/1/87-ALC1/2014	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00525/AM14/	RLA File :03/95/040/00839/AM14/	Lic.No/Date:0310769657 07.02.2014	Defer Date:17.09.2014
Decision: In response to D/L dated 27.05.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.08.2014. Comments awaited from D/o C&PC.				

17	Case No.:4/1/87-ALC1/2014	Party Name:POLOLIGHT INDUSTRIES LTD.	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00523/AM14/	RLA File :03/95/040/00547/AM14/	Lic.No/Date:0310771135 20.02.2014	Defer Date:24.09.2014
Decision: A D/L No. 46011/10/2009-PC.II dated 29.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.06.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.				

18	Case No.:11/1/87-ALC1/2014	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00530/AM14/	RLA File :05/23/040/00453/AM14/	Lic.No/Date:0510380273 26.02.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014 and 21.08.2014. Comments awaited from D/o C&PC.				

19	Case No.:12/1/87-ALC1/2014	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00531/AM14/	RLA File :05/23/040/00454/AM14/	Lic.No/Date:0510380274 26.02.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014 and 21.08.2014. Comments awaited from D/o C&PC.				

राज चरण मीणा C. MEENA
उप महानिदेशक (विदेश व्यापार)
Dy. Directorate General of Foreign Trade
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Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

20	Case No.:10/1/87-ALC1/2014	Party Name:NATUR TEC INDIA PRIVATE LIMITED	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00529/AM14/	RLA File :04/24/040/00273/AM14/	Lic.No/Date:0410155775 03.03.2014	Defer Date:17.09.2014
Decision: In response to D/L dated 15.04.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2014. Comments awaited from D/o C&PC.				

21	Case No.:22/50/87-ALC1/2013	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Rejected
	HQ File :01/87/050/00501/AM14/	RLA File :31/83/040/00234/AM14/	Lic.No/Date:3110062929 04.03.2014	
Decision: A D/L No. 46011/66/2008-PC.II dated 02.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.05.2014 and 30.06.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.				

22	Case No.:3/8/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00079/AM15/	RLA File :03/94/040/00809/AM14/	Lic.No/Date:0310775533 24.03.2014	Defer Date:17.09.2014
Decision: A copy of application was forwarded to D/o C&PC on 16.05.2014. Technical Representative of D/o C&PC requested to again furnish a copy of 4.7 application. Hence, it was decided to again forward a copy of 4.7 application to D/o C&PC.				

23	Case No.:10/15/87-ALC1/2014	Party Name:SWASTIK POLYMERS	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00135/AM15/	RLA File :05/24/040/00033/AM15/	Lic.No/Date:0510384812 24.04.2014	Defer Date:10.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.07.2014. Comments awaited from D/o C&PC.				

राम चरण शीणा/R. C. MEENA
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Udyog Bhawan, New Delhi-11

24	Case No.:1/12/87-ALC1/2014	Party Name:TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00093/AM15/	RLA File :02/24/040/00003/AM15/	Lic.No/Date:0210203005 07.05.2014	Defer Date:10.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 14.07.2014. Comments awaited from D/o C&PC.				

25	Case No.:3/15/87-ALC1/2014	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00128/AM15/	RLA File :02/24/040/00002/AM15/	Lic.No/Date:0210203107 08.05.2014	Defer Date:10.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.07.2014. Comments awaited from D/o C&PC.				

26	Case No.:3/22/87-ALC1/2014	Party Name:BAYER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00191/AM15/	RLA File :03/94/040/00092/AM15/	Lic.No/Date:0310781090 08.05.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.				

27	Case No.:4/22/87-ALC1/2014	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00192/AM15/	RLA File :03/94/040/00143/AM15/	Lic.No/Date:0310782923 26.05.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.				

28	Case No.:5/22/87-ALC1/2014	Party Name:AHURA MAZDA MFG. CO. PVT. LTD.,	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00193/AM15/	RLA File :03/94/040/00157/AM15/	Lic.No/Date:0310783490 29.05.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.				

राम करण मेहता/R. K. MEENA
उप महानिदेशक (विदेश व्यापार)
Dy. Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi-11

	Case No.:8/22/87-ALC1/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
29	HQ File :01/87/050/00196/AM15/	RLA File :03/94/040/00163/AM15/	Lic.No/Date:0310784166 03.06.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.				

	Case No.:15/22/87-ALC1/2014	Party Name:ANG PLASTICS PVT. LTD.	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
30	HQ File :01/87/050/00203/AM15/	RLA File :03/94/040/00165/AM15/	Lic.No/Date:0310785131 11.06.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.				

	Case No.:6/22/87-ALC1/2014	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
31	HQ File :01/87/050/00194/AM15/	RLA File :03/94/040/00225/AM15/	Lic.No/Date:0310785483 17.06.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.				

	Case No.:7/22/87-ALC1/2014	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
32	HQ File :01/87/050/00195/AM15/	RLA File :03/94/040/00226/AM15/	Lic.No/Date:0310785485 17.06.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.				

	Case No.:10/22/87-ALC1/2014	Party Name:NIKHIL ADHESIVES LTD.	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
33	HQ File :01/87/050/00198/AM15/	RLA File :03/95/040/00216/AM15/	Lic.No/Date:0310785590 18.06.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.				

राम चरण मीणा/R. C. MEENA
उप महानिदेशक (विदेश व्यापार)
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Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi-11

Case No.:1/22/87-ALC1/2014	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Approved
HQ File :01/87/050/00189/AM15/	RLA File :34/24/040/00081/AM15/	Lic.No/Date:3410040327 01.07.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/1/2008-PC-II dated 12.06.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polytetrafluoroethylene (Dispersin Grade) – MFP Series	1 kg	1. Methanol	1.086 kg
		2. Fluorspar	3.877 kg
		3. Perfluoro Octanoic Acid (PFOA)	0.003 kg
		4. Paraffin Wax	0.006 kg
		5. Perfluoro Peopyl Vinyl Ether (PPVE)	0.003 kg

RLA may take consequential action as per Policy / Procedures.

Case No.:2/22/87-ALC1/2014	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Approved
HQ File :01/87/050/00190/AM15/	RLA File :34/24/040/00086/AM15/	Lic.No/Date:3410040326 01.07.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/1/2008-PC-II dated 12.06.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polytetrafluoroethylene (Dispersin Grade) – MGN Series	1 kg	1. Methanol	1.086 kg
		2. Fluorspar	3.877 kg
		3. Paraffin Wax	0.008 kg
		4. Perfluoro Peopyl Vinyl Ether (PPVE)	0.0025 kg
		5. Per Fluorinated Aliphatic Carboxylic Acid (GX – 902)	0.0130 kg
		6. Per Fluorinated Aliphatic Carboxylic Acid (GX -905)	0.00025 kg

RLA may take consequential action as per Policy / Procedures.

राम कृष्ण मेनन/R.C-MEENA
उप महानिदेशक (विदेश व्यापार)
Dy. Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi-11

36	Case No.:13/22/87-ALC1/2014	Party Name:RAJIV PLASTIC INDUSTRIES	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00201/AM15/	RLA File :03/95/040/00280/AM15/	Lic.No/Date:0310786228 01.07.2014	Defer Date:17.09.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.			

37	Case No.:1/16/87-ALC1/2014	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00141/AM15/	RLA File :52/24/040/00014/AM15/	Lic.No/Date:5210041147 03.07.2014	Defer Date:10.09.2014
	Decision: RLA, Surat and firm have been requested through letter dated 25.08.2014 to furnish application expeditiously. Application awaited from RLA, Surat and firm.			

38	Case No.:9/22/87-ALC1/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00197/AM15/	RLA File :03/94/040/00280/AM15/	Lic.No/Date:0310786363 03.07.2014	Defer Date:17.09.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.			

39	Case No.:19/22/87-ALC1/2014	Party Name:NEELAM RUBBERS,	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00207/AM15/	RLA File :23/24/040/00002/AM15/	Lic.No/Date:2310003625 04.07.2014	Defer Date:17.09.2014
	Decision: A copy of application has been forwarded to DIPP on 21.08.2014. Comments awaited from DIPP.			

40	Case No.:1/17/87-ALC1/2014	Party Name:KARUR K.C.P.PACKKAGINGS LIMITED,	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00143/AM15/	RLA File :32/24/040/00008/AM15/	Lic.No/Date:3210077036 09.07.2014	Defer Date:17.09.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.			

राम चरण मीना (C. MEENA)
उप महानिदेशक (विदेश व्यापार)
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Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi-11

41	Case No.: 11/22/87-ALC1/2014	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00199/AM15/	RLA File :03/95/040/00266/AM15/	Lic.No/Date:0310786597 09.07.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to DIPP on 21.08.2014. Comments awaited from DIPP.				

42	Case No.: 12/22/87-ALC1/2014	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00200/AM15/	RLA File :03/95/040/00267/AM15/	Lic.No/Date:0310786598 09.07.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to DIPP on 21.08.2014. Comments awaited from DIPP.				

43	Case No.: 17/22/87-ALC1/2014	Party Name:SWASTIK POLYMERS	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00205/AM15/	RLA File :05/24/040/00171/AM15/	Lic.No/Date:0510389761 17.07.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.				

44	Case No.: 14/22/87-ALC1/2014	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00202/AM15/	RLA File :04/24/040/00084/AM15/	Lic.No/Date:0410159057 22.07.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014. Comments awaited from D/o C&PC.				

45	Case No.: 1/19/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00147/AM15/	RLA File :31/83/040/00043/AM15/	Lic.No/Date:3110064602 24.07.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

सम-चयन नीति/R. C. MEENA
उप-महानिदेशक (विदेश व्यापार)
Dy. Directorate General of Foreign Trade
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46	Case No.:2/19/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00148/AM15/	RLA File :31/83/040/00063/AM15/	Lic.No/Date:3110064603 24.07.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

47	Case No.:3/19/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00149/AM15/	RLA File :31/83/040/00044/AM15/	Lic.No/Date:3110064604 24.07.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

48	Case No.:4/19/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00150/AM15/	RLA File :31/83/040/00062/AM15/	Lic.No/Date:3110064605 24.07.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

49	Case No.:5/19/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00151/AM15/	RLA File :31/83/040/00064/AM15/	Lic.No/Date:3110064606 24.07.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

50	Case No.:16/22/87-ALC1/2014	Party Name:NOSLAR INTERNATIONAL LTD.	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
	HQ File :01/87/050/00204/AM15/	RLA File :05/24/040/00166/AM15/	Lic.No/Date:0510389936 24.07.2014	Defer Date:17.09.2014
Decision: A copy of application has been forwarded to DIPP on 21.08.2014. Comments awaited from DIPP.				

राग चरण मीणा / R. C. MEENA
 उप महानिदेशक (विदेश व्यापार)
 Dy. Directorate General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-11
 Udyog Bhawan, New Delhi-11

Case No.:6/19/87-ALC1/2014	Party Name:METRO TYRES LTD	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
51	HQ File :01/87/050/00152/AM15/	RLA File :30/24/040/00024/AM15/	Lic.No/Date:3010103052 25.07.2014
Defer Date:17.09.2014		Decision: A copy of application has been forwarded to DIPP on 21.08.2014. Comments awaited from DIPP.	

Case No.:18/22/87-ALC1/2014	Party Name:GOVIND RUBBER LTD.	Meet No/Date:22/87-ALC1/2014 27.08.2014	Status: Deferred
52	HQ File :01/87/050/00206/AM15/	RLA File :30/24/040/00021/AM15/	Lic.No/Date:3010103096 14.08.2014
Defer Date:17.09.2014		Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.	

Meeting ended with thanks to Chair and all participants.

(Signature)
 रम चरण भोण्डेकर (विदेश व्यापार)
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